

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION NO. 167
TO BE ANSWERED ON 14.03.2022

Human-Wildlife Conflict

*167. SHRI MOHANBHAI KALYANJI KUNDARIYA:
SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued any advisory that empowers Gram Panchayats in dealing with the problem of wild animals and if so, the details thereof;
- (b) whether there is any proposal to utilise the add-on coverage under the Pradhan Mantri Fasal Bima Yojana for crop compensation against crop damage due to human-wildlife conflict and if so, the details thereof; and
- (c) whether the Government has decided that payment of a portion of ex-gratia as interim relief is to be undertaken within twenty-four hours of the incident to the victim/family?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (c) A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b) AND (c) OF THE LOK SABHA STARRED QUESTION NO. *167 REGARDING “HUMAN-WILDLIFE CONFLICT” BY SHRI MOHANBHAI KALYANJI KUNDARIYA AND SHRI RAJESHBHAI CHUDASAMA FOR REPLY ON 14.03.2022.

- (a) An advisory to deal with Human wildlife conflict was issued by the Ministry of Environment, Forest and Climate Change to all States/UTs on 06.02.2021. The advisory suggests that the State Chief Wild Life Wardens may utilise the Panchayati Raj Institutions and authorize the Sarpanch or any other representative of Gram Panchayat for dealing with problematic wild animals under Section 11(1) (b) of Wild Life (Protection) Act, 1972.
- (b) Under the revamped operational guidelines of Pradhan Mantri Fasal BimaYojna (PMFBY) issued by the Government of India (effective from the year 2020), States may provide add-on coverage for crop loss due to attack by wild animals.
- (c) The Advisory issued by the Ministry to States/UTs on 06.02.2021 suggests that a suitable portion of ex-gratia relief should be paid within 24 hours to the affected persons in the case of death and injury to persons.
